

In the Central Administrative Tribunal, Jodhpur  
Bench at Jaipur.

Date of Order: December 20, 19

O.A. No. 625 of 1988.

Anand Prakash Madan

...Applicant.

Mr. S.L. Jain

...Counsel for Applicant.

Vs.

State of Rajasthan & ors. ...Respondents.

Mr. K.P. Mishra

...Counsel for Respondents.

CORAM:

THE HON'BLE SHRI KAUSHAL KUMAR, VICE CHAIRMAN  
THE HON'BLE SHRI P.S. OBEROI, JUDL. MEMBER.

KAUSHAL KUMAR, VICE CHAIRMAN :

In this Application filed u/s 19 of the Administrative Tribunals Act, 1985, the limited grievance of the applicant is that he was not paid his dues accruing from deposits of additional D.A. under the Compulsory Deposit Scheme. The Respondents have filed a reply that the dues have been paid to the applicant on 3.7.89. The learned counsel for the applicant claims that interest because of delayed payment for the period from 1.7.78 to 30.6.89 has not been paid to the applicant @ 12½% as prescribed in the Rules.

2. The learned counsel for the Respondents concedes the position regarding delayed payment and also entitlement of the applicant for payment of interest @ 12½%. He, however, opposes the prayer



*Shrivastava*  
20/12/88

AB/1

2.

for awarding any damages to the applicant.

3. In the circumstances of the case, we direct that the amount of interest @ 12½% for the period from 1.7.78 to 30.6.89 on the principal amount of Rs. 1782.65 as admissible under the rules, shall be disbursed to the applicant within a period of three months from today.

4. The parties are left to bear their own costs. The O.A. stands disposed of with the above direction.

20.12.90  
(P.S. Oberoi)  
J.M.

20.12.90  
(Kaushal Kumar)  
J.C.